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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Original Application No. 1117 of 2007

Friday this the 16th day of November, 2007

Hon'ble Mr. K.S. Menon, Member (A)

Padam Singh Yadav S/o Late G.S. Yadav, R/o Salahkul Nagar, Shahganj, Budaun Road, Agra.

Applicant

**By Advocates Sri R.K. Yadav,
Sri A.R. Srivastava**

Versus

1. Union of India through the Secretary, Railway Board, Ministry of Railways, Government of India, New Delhi.
2. General Manager, North Central Railway, Allahabad.
3. Divisional Rail Manager, North Central Railway, Agra.
4. Divisional Mechanical Engineer, North Central Railway, Agra.
5. Senior Section Engineer, North Central Railway, Agra.
6. Sri A.K. Shivharey, Divisional Mechanical Engineer, North Central Railway, Agra.
7. Sri B.K. Sharma, Senior Section Engineer, North Central Railway, Agra.

Respondents

By Advocate Sri P.N. Rai

ORDER

By K.S. Menon, Member (A)

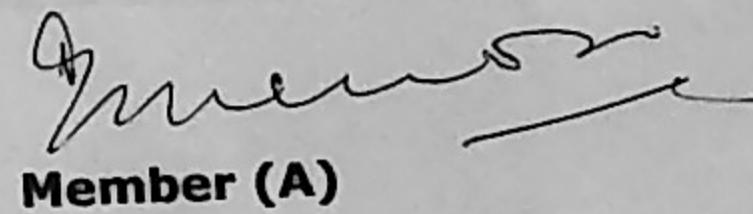
This O.A. has been filed challenging the Order, which is undated, by which the applicant has been directed to work in shift duty from 18.09.2007 onwards. The applicant in his O.A. has alleged certain mental harassment by respondent No.6 and 7. The applicant states that while he was posted in Gwalior he fell down from the Engine and sustained severe injuries in the year 1988, as a result of which he had a back problem and was under treatment. He now states that as per the medical certificates given by the Chief Medical Superintendent, North Central Railway, Agra, the applicant was advised to be assigned only light duties. He submitted that despite this, respondents have suddenly shifted him from Battery Section to work on the Engine side. The work

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in the Engine Side, the applicant states, is not commensurate with his medical condition. Being aggrieved with the action of the respondents, he has filed the representation dated 20.08.2007, which has not been disposed off by the respondents till date.

2. In view of the above facts and circumstances, I think it would be appropriate to dispose off this O.A. at the admission stage with direction to the respondents to decide the representation dated 20.08.2007 of the applicant by a reasoned order. Accordingly, the respondents are directed to dispose off the representation of the applicant dated 20.08.2007 with a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order. The O.A. is disposed off with these directions at the admission stage itself. No order as to costs.



Member (A)

/M.M./